

S U P R E M E            C O U R T   O F   I N D I A  
R E C O R D   O F   P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil)...../2012  
CC 6893/2012

(From the judgement and order dated 11/11/2011 in WT No.1133/2010  
of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

M/S JAI MAA SHARDA TRADERS

Petitioner(s)

VERSUS

STATE OF U.P.& ORS.

Respondent(s)

(With appln(s) for c/delay in filing SLP and office report)

Date: 30/04/2012            This Petition was called on for hearing today.

CORAM :            HON'BLE MR. JUSTICE ALTAMAS KABIR  
                      HON'BLE MR. JUSTICE SURINDER SINGH NIJJAR  
                      HON'BLE MR. JUSTICE RANJAN GOGOI

For Petitioner(s)            Mr. Ajay Srivastava, Adv.  
                                      Mr. Rohit Singh, Adv.  
                                      Ms. Mridula Ray Bharadwaj, AOR

For Respondent(s)            Mr. Rohit Singh, Adv.

UPON hearing counsel the Court made the following  
O R D E R

Delay condoned.

Issue notice and tag with S.L.P. (C) Nos.31530-31532  
of 2011.

Since learned counsel has appeared for the  
respondents, service of notice on the respondents is  
dispensed with. The matter may be treated as ready, as far  
as service is concerned.

The respondents will be entitled to file their  
respective counter affidavits to the special leave petition  
within four weeks. Rejoinder, if any, may be filed within  
two weeks thereafter.

In the meantime, the demand and recovery of transit  
fee on forest produce, shall remain stayed.

(Chetan Kumar)            (Juginder Kaur)  
Court Master            Assistant Registrar